

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA No.999/93

Date of decision: 13.7.93.

Shri P.S. Shetty & Others

...Petitioners

## Versus

Union of India through  
C.S.I.R. & Another

### ... Respondents

**Coram:-**

The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. C.J. Roy, Member (J)

For the petitioners None  
For the respondents Shri Yogender Kumar, Assistant.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra)

The respondents have filed copies each of the O.M. dated 25.6.1993 in respect of Shri P.S. Shetty, petitioner No.1 and Shri S.R. Vijayaraghwan, petitioner No.2. The said OMs have been issued in supersession of OM dated 2.2.1993, according to which the pay of the petitioners was refixed at lower stage in pursuance of the policy direction contained in the orders of the respondents dated 24.1.1992 and 25.5.1992. Since the relief prayed for has been provided to the petitioners, nothing survives for further adjudication in this petition. The O.A. is disposed of accordingly. No costs.

(C.J. ROY)  
MEMBER (J)

(I.K. RASGOTRA)  
MEMBER(A)

San,